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(3) GSR No. 515 dated the 18th August, 1990, declaring Messrs Thirunangalam Janopakara Permanent Fund Limited, Madras, as Nidhi Company.

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- (4) G.S.R. No. 782 dated 29th December, 1990. declaring Messrs Gillnagar Benefit Fund Limited, Madras, as Nidhi Company.
- (5) G.S.R. No. 783 dated the 29th December, 1990, declaring Messrs The Kerala Parmanent Fund Limited. Ernakulam, Nidhi Company.
- (6) G.S.R. No. 784 dated the 29th December, 1990 declaring Messrs Sreevari Benefit Society Limited, Madras, as Nidhi Company.
- (7) S.O. No. 3052 dated the 17th November, 1990, declaring Messrs St. Mary's Funds Limited, Kerala, as Nidhi Company. Placed in Library. See No. LT-137 91]
- III. A copy (in English and Hindi) of the Ministry of Industry (Department of Company Affairs) Notification S.O. No. 605(E), dated the 2nd August. 1989, publishing the Punjab Horticulture Corporation Limited and Punjab Agro-Corporation Industries Limited (Amalgamation) Order, 1989, under sub-section (5) of section 396 of the Companies Act, 1956. [Pltced in Library See No. LT-137/911
- IV. A copy (in English and Hindi) of the Ministry of Industry (Department of Company Affairs) Notification G.S.R. No. 574, dated the 23rd August, 1990, publishing the Cost Accounting Records (Mini Steel Plant) Rules, 1990, under sub-section (3) of section 642 of the Companies Act, 1956. [Placed in Library See No. LT-137/91]
- V. A copy (in English and Hindi) of the Ministry of Law and Justice (Legislative Department) Notification S.O. No. 398(E), dated the 14th June, 1991, publishing the Conduct

of Elections (Amendment) Rules, 1991, under sub-section (3) of Section 169 of the Representation of the People Act, 1951 [Placed in See No. LT-247/91] Library.

SHRI GURUDAS DAS GUPTA (West Bengal): Has Mr. Kumaramangalam resigned?

THE DEPUTY CHAIRMAN: He must be in the other House.

SHRI GURUDAS DAS GUPTA: Or he must be preparing to give his letter of resignation.

- I. Report and Accounts (ending the 31st March, 1990) of the Life Insurance Corporation and related papers.
- II. Report and Accounts (ending the 31st March, 1991) of the Deposit Insurance and Credit Guarantee Corporation, Bombay and related papers.
- III. Report and Accounts 1989-90 of National Housing Bank and related papers.
- IV. Report and Accounts (1990-91) of the Regional Rural Banks and related papers.
- V. Notification of the Ministry Finance (Department of Economic Affairs) (Insurance Division) publishing the Life Insurance Corporation of India Class III and Class IV Employees (Promotion) (Amendment) Rules, 1991.
- VI. Notifications of Syndicate Bank under Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.
- VII. Notifications of the Union Bank of India under Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.
- VIII. Notification of Vijaya Bank pub-Officer lishing the Vijaya Bank Employees' (Conduct) (Amendment) Regulation, 1989.
- IX. Notification of United Bank of publishing the United Bank of India Officer Employees' (Conduct) (Amendment) Regulations, 1989.

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X. Notifications of the Ministry of Finance (Department of Revenue) under Customs Act, 1962.

THE MINISTER OF STATE IN THE MINISTRY FINANCE (SHRI SHANTARAM POTDUKHE): Madam, I lay on the Table-

- I. A copy each (in English and papers Hindi) of the following under section 29 of the Life Insurance Corporation, 1956:-
 - (i) Thirty-third Annual Report and Accounts of the Life Insurance Corporation of India, for the year ended the 31st March, 1990, together with the Auditors' Reoprt on the Accounts.
 - (ii) Statement by Government accepting the Report. [Placed in Library. See No. LT-105[91]
- Il A copy (in English and Hindi) of the Twenty-ninth Annual Report and Accounts of the Deposit Insurance and Credit Guarantee Corporation, Bombay, for the year ended the 31st March, 1991, together with the Auditors' Report on the Accounts, under sub-section (2) section 32 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961. [Placed in Library. See No. LT-142/91]
- III. A copy (in English and Hindi) of the Annual Report and Accounts of the National Housing Bank, for the year 1989-90, together with the Auditors' Report on the Accounts, under sub-section (5) of section 40 of the National Housing Bank Act, 1987. [Placed in Library. See No. LT-401/91]
- IV. A copy each (in English and Hindi) of the Annual Reports and Accounts of the following Regional Rural Banks, for the year 1990-91, together with the Auditors' port on the Accounts:-
- (1) Aligarh Gramin Bank, Aligarh (U.P.)

- Bank (2) Jamuna Gramin Agra City (U.P.).
 - (3) Valsad Dangs Gramin Bank, Valsad (Gujarat)
 - (4) Bhagirath Gramin Bank, Sitapur (U.P.)
 - (5) Bikaner Kshetriya Gramin Bank, Bikaner (Rajasthan).
 - (6) Thane Gramin Bank, Thane (Maharashtra)
 - (7) Vidur Gramin Bank, Bijnor (U.P.).
 - (8) Sultanpur Kshetriya Gramin Bank Sultanpur (U.P.).
 - (9) Yavatmal Gramin Bank, Yavatmal (Maharashtra).
 - (10) Chhatrasal Gramin Bank, Orai Distt Jalaun, (U.P.)
 - (11) Etah Gramin Bank, Etah (U.P.).
- (12) Sri Rama Grameena Bank, z Nizamabad (A.P.).
 - (13)Sabarkantha Gandhinagar Gramin Bank, Himatnagar (Gujarat)
 - (14) Faizabad Kshetriya Gramin Bank, Faizabad (U.P.).
 - (15) Gurdaspur Amritsar Kshetriya Vikas Bank, Gurdaspur, (Punjab).
 - (16) Chitradugra Gramin Bank, Chitradugra (Karnataka).
 - Murshidabad (17)Gramin Bank, Berhampore (W.B.)
 - (18) Mandala Balaghat Kshettriya Gramin Bank, Mandla (M.P.)
 - (19) Hissar Sirsa Kshetriya Gramin Bank, Hissar (Haryana)
 - (20) Mewar Aanchalik Gramin Bank, Udaipur (Rajasthan)
 - (21) Dungarpur Banswara Kshe... triya Gramin Bank, Dungarpur (Raj.)
 - (22) Surat Bharuch Gramin Bank, Bharuch (Gujarat).

(23) Muzaffarnagar Kshetriya Bank, Muzaffarnagar Gramin [Placed in Library. See (U.P.) No. LT-143|91 to 165|91 for (I) to (23)]

Papers laid

V. A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification (Insurance Division) G.S.R No. 229(E), dated the April, 1991, publishing the Insurance Corporation of India Class III and Class IV Employees (Promotion) (Amendment) Rules, 1991. under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956. [Placed in Library. See No. LT-138 91]

VI. A copy each (in English and Hindi of the following Notifications of the Syndicate Bank, under subsection (4) of section 19 Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:--

- (i) Notification No. 1126/S/ 0090 PD IRD (O), dated the 16th December, 1989, publishing the Syndicate Bank Officer Employees (Conduct) (Amendment) Regulations, 1989.
 - (ii) Notification No. 7, dated the 16th February, 1991, publishing Corrigendum to Hindi version of Notification No. 50 dated the 15th December, 1989. [Placed in Library. See No. LT-140 917

VII. A copy each (in English and Hindi) of the following Notifications of the Union Bank of India, under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:-

(i) Notification No. CO/IRD/ 1193/90, dated the 10th March, 1990, publishing the Union Bank India Officer Employees' (Conduct) Amendment Regulations, 1990.

(ii) Notification No. 10 dated the 29th September, 1990, publishing the Corrigendum to the Hindi version of the said Notification. [Placed in Library. See No. LT-140 91]

VIII. A copy (in English and Hindi) of the Vijaya Bank Notification No 1377, dated the 18th August, 1990, publishing the Vijaya-Bank Officer Employees' (Conduct) First Amendment Regulations, 1990, under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980. [Placed in Library. See No. LT-141 91]

IX. A copy (in English and Hindi) of the United Bank of India Notification No. 2/90, dated the 6th April, 1991, publishing the United Bank of India Officer Employees' (Conduct) (Amendment) Regulations, 1989, under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970. [Placed in Library. See No. LT-140/91]

X. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under section 159 of the Customs Act, 1962, together with explanatory memoranda thereon:-

- (1) G.S.R. No. 65(E), dated the 13th February, 1991 regarding revision of exchange rate of Russian Rouble into Indian Rupees for the purpose of customs valua-
- (2) S.O. No. 88(E) dated the 11th February, 1991 regarding revision of exchange rates of Danish Kroners, Dutch Guilders, Norwegian Kroners & Swedish Kroners into Indian Rupees for purpose of customs valuation.
- (3) S.O. No. 89(E), dated the 13th February, 1991 regarding revision of exchange rates

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Austrian Schillings into Indian Rupees for the purpose of customs valuation.

- (4) S.O. No. 101(E) dated the 14th February, 1991 regarding revision of exchange rate of Belgian Francs into Indian Rupees for the purpose of customs valuation.
- (5) S.O No. 128(E) dated the 25th February, 1991 regarding revision of exchange rate of Singapore Dollars into indian Rupees for the purpose of customs valuation.
- (*) S.O. No. 144(E) dated the 27th Febru ary, 1991 regarding revision of exchange rate of Australian Dollars into Indian Rupees for the purpose of customs valuation
- (7) S.O. No. 154(E) dated the 4th March, 1991, regarding revision of exchange rate of Canadian Dollars into Indian Rupees for the purpose of customs valuation.
- (8) S.O. No. 157(E) dated the 7th March, 1991 regarding revision of exchange rate of Belgian Francs into Indian Rupees for the purpose of customs valuation.
- (9) G.S.R. No. 173(E) dated the 22nd March, 1991 regarding revision of exchange rate of Russian Rouble into Indian Rupees for the purpose of customs valuation.
- (10) S.O. No. 203(E) dated the 20th March, 1991 regarding revision of exchange rates of Danish Kroners, Deutsche Marks, Dutch Guilders and French Francs into Indian Rupees for the purpose of customs valuation.
- (11) S.O. No. 11(E) dated the 25th March, 1991 regarding revision of exchange rates of Austrian Schilling & Hong Kong Dollars into Indian Rupees for the purpose of customs valuation.

- (12) S.O. No. 219(E) dated the 26th March, 1991 regarding revision of exchange rate of Italian Lire & Swiss Francs into Indian Rupees for the purpose of customs valuation.
- (13) S.O. No. 226(E) dated the 27th March, 1991 regarding revision of exchange rates of certain foreign currencies into Indian Rupees for the purpose of customs valuation.
- (14) G.S.R. No. 234(E) dated the 24th April, 1991 regarding revision of exchange rate of Russian Rouble into Indian Rupees for the purpose of customs valuation.
- (15) G.S.R. No. 292(E) dated the 31st May, 1991 amending Notification No. 137/90—Customs dated the 20th March, 1990.
- (16) G.S.R. No. 300(E) dated the 6th June, 1991 regarding revision of exchange rate of Russian Rouble into Indian Rupees for the purpose of customs valuation.
- (17) S.O. No. 333(E) dated the 15th May, 1991 regarding revision of exchange rate of Australian Dollars @ Canadian Dollars into Indian Rupees for the purpose of customs valuation.
- (18) S.O. No. 335(E) dated the 23rd May, 1991 regarding revision of exchange rate of Singapore Dollars into Indian Rupees for the purpose of customs valuation.
- (19) S.O. No. 369(E) dated the 31st May, 1991 regarding revision of exchange rate of Japanese Yen into Indian Rupees for the purpose of customs valaution.
- (20) S.O. No. 378(E) dated the 3rd June, 1991 regarding revision of exchange rates of Malayasian Dollars & U.S.A. Dollars into Indian Rupees for the purpose of customs valuation.

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(21) S.O. No. 391(E) dated the 6th June, 1991 regarding revision of exchange rate of Hong Kong Dollars into Indian Rupees for the purpose of customs valuation. [Placed in Library. See No. LT-169|91] for (I) to (21)

(22) G.S.R. No. 110(E) exempting the 5th March, 1991 Crude Petroleum falling Heading No. 27.09 of the First Schedule to the Customs Act. 1975. when imported into India, from so much of the auxiliary duty of customs leviable thereon under sub-clause (1) of clause 3 of the Finance Bill, 1991 as is in excess of Rs. 500 per tonne

(23) G.S.R. No. 111(E) the 5th March, 1991 exempting the goods specified in column (3) of the Table annexed thereto and falling within Chapters of First Schedule to the Customs Tariff Act, 1975 specified in corresponding entry in column (2) of the said Table, when imported into India from the whole auxiliary duty of the under customs leviable thereon sub-clause (1) of clause 3 of the Finance Bill, 1991.

(24) G.S.R. No. 112(E) dated the 5th March, 1991 exempting the goods which are partially wholly exempt from the duty customs specified in the First Schedule to the Customs Tariff Act, 1975 by virtue of the notification of the Government of India in the Ministry of Finance or in the Department of Revenue and Banking specified in the Schedule, from the whole of the auxiliary duty customs leviable on such under sub-clause (1) of clause of the Finance Bill, 1991.

(25) G.S.R. No. 113(E) dated the 5th March, 1991 exempting the goods which are partially or wholly exempt from the duty of custom specified in the First Schedule to the Customs Tariff Act, 1975, by virtue of the notifications

of the Government of India in the Department of Revenue and Banking or in the Ministry of Finance (Department of Revenue) specified in the Schedule, from so much of the auxiliary duty of customs leviable thereon under sub-clause (1) of clause 3 of the Finance Bill, 1991.

(26) G.S.R. No. 114(E) the 5th March, 1991 exempting the goods specified in column (3) of the Table annexed thereto and falling within the Chapters the First Schedule to the toms Tariff Act, 1975, specified in the corresponding entry in column (2) of the said Table, when imported into India, from much of the auxiliary duty customs leviable thereon under sub-clause (1) of clause 3 of the Finance Bill, 1991.

(27) G S.R. No. 115(E) Dated the 5th March, 1991 exempting the goods which are partially or wholly exempt from the duty of customs specified in the First Schedule to the Customs Tariff Act, 1975, by virtue of the notifications of the Government of India the Department of Revenue and Banking or in the Ministry Finance (Department of Revenue) specified in the Schedule, from so much of the auxiliary duty of customs leviable thereon under sub-clause (1) of clause 3 of the Finance Bill, 1991.

(28) G.S.R. No. 116(E) dated the 5th March, 1991 exempting the component parts of simulators of aeroplanes and other aircrafts, falling within Chapter 88 of the First Schedule to the Customs Tariff Act, 1975, when imported into India, from so much of the auxiliar yduty of customs leviable thereon under sub-section (1) of clause 3 of the Finance Bill, 1991.

(29) G-S.R. No. 117(E) dated the 5th March, 1991 exempting every cinematograph film exposed falling under Heading No. 37.06 of the First Schedule to the

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Customs Tariff Act, 1975, when imported into India, from so much of the auxiliary duty of customs leviable thereeon under sub-clause (1) of clause 3 of the Finance Bill, 1991.

- (30) G.S.R. No. 118(E) dated the 5th March, 1991 exempting parts (other than parts containing thermionic values of transistors or similar semi-conductor devices or light emitting diodes or electronics micro circuits capacitors other than paper capacitors) required for the manufacture of medical electronic equipment falling under Chapter 85, Chapter 90 or Chapter 98 of of the First Schedule to the Customs Tariff Act, 1975, when imported into India and proved the satisfaction of the Assistant. Collector of Customs to be so required for such manufacture from so much of auxiliary duty customs leviable thereon under sub-clause (1) of clause 3 of the Finance Bill, 1991.
- (31) G.S.R. No. 119(E) the 5th March, 1991 exempting parts falling within the First Schedule to the Customs Act, 1975 required for the purpose of initial setting up, or for the assembly or manufacture of any article specified in the Table annexed therto when imported into India and proved to the satisfaction of the Assistant Collector of Customs, to be so required for such setting up, assembly or manufacture, from so much the auxiliary duty of customs leviable thereon under sub-clause (1) of clause 3 of the Finance Bill, 1991.
- (32) G.S.R. No. 120(E) dated the 5th March, 1991 exempting copper wire bars, copper cathodes, copper wire rods, gold, silver and selenium, falling within Chapter 28. 71 or 74 of the First Schedule to the Cutoms Tariff Act, 1975 and produced out of copper reverts,

copper spent anodes or copper anode slime sent out of India for toll smelting or toll processing, when imported into India, from so much of the auxiliary duty of customs leviable thereon under sub-clause (1) of clause 3 of the Finance Bill, 1991.

- (33) G.S.R. No. 121(E) dated the 5th March, 1991 exempting all gods specified in the First Schedule to the Customs Tariff Act, 1975 from the whole of the auxiliary duty of customs leviable thereon under sub-section (1) of section 64 of the Finance Act, 1990, during the period commencing on the 5th March, 1991 and ending on the 31st March, 1991.
- (34) G.S.R. No. 122(E) dated the 5th March, 1991 rescinding the Notification No. 178-Customs to 182-Customs and Nos. 185-Customs to 189-Customs dated the 31st May, 1990 and Notification No. 86-Customs, dated the 15th December, 1990.
- (35) G.S.R. No. 131(E) dated the 14th March, 1991 exempting the Crude Petroleum falling under Heading No. 27.09 of the First Schedule to the Customs Tariff Act, 1975 when imported into India, from so much of the auxiliary duty of customs leviable thereon.
- (36) G.S.R. No. 132(E) dated the 14th March, 1991 exempting the goods specified in column (3) of the Table annexed thereto and falling within Chapters of the First Schedule to the Customs Tariff Act, 1975, specified in the corresponding entry in column (2) of the said Table, when imported into India, from the whole of the auxiliary duty of customs leviable thereon.
- (37) G.S.R. No. 133(E) dated the 14th March, 1991 exempting the goods which are partially or wholly exempt from the duty of customs specified in the First

Schedule to the Customs Tariff Act, 1975, by virtue of the Notification of the Government of India in the Ministry of Finance or in the Department of Revenue and Banking specified in the Schedule, from the whole of the auxiliary duty of customs leviable on such goods.

(38) G.S.R. No. 134(E) the 14th March, 1991 exempting the goods which are partially or wholly exempt from the duty of customs specified in the First Schedule to the Customs Tariff Act, 1975, by virtue of the notifications of the Government India in the Department of Revenue and Banking or in the Ministry of Finance (Department Revenue) specified in the Schedule, from so much of the auxiliary duty of customs leviable thereon.

(39) G.S.R. No. 135(E) dated the 14th March, 1991 exempting the goods specified in column (3) of the Table annexed thereto and falling within the Chapters of the First Schedule to the Customs Tariff Act, 1975, specified in the corresponding entry in column (2) of the said Table, when imported into India, from so much of the auxiliary duty of customs leviable thereon.

(40) G.S.R. No. 136(E) dated the 14th March, 1991 exempting the goods which are partially or wholly exempt from the duty of customs specified in the First Schedule to the Customs Tariff Act, 1975, by virtue of the notifications of the Government India in the Department of Revenue and Banking or in the Ministry of Finance (Department Revenue) specified in the Schedule. from so much of the axuiliary duty of customs leviable thereon.

(41) G.S.R. No. 137(E) dated the 14th March, 1991 exempting

the component parts of simulaters of aeroplanes and other aircrafts falling within Chapter 88 of the First Schedule to the Customs Tariff Act, 1975, when imported into India, from so much of the auxiliary duty of customs leviable thereon.

(42) G.S.R. No. 138(E) dated the 14th March, 1991 exempting every cinematograph films exposed falling under Heading No. 37.06 of the First Schedule to the Customs Tariff Act, 1975 when imported into India, from so much of the auxiliary duty of customs leviable thereon.

(43) G.S.R. No. 139(E) the 14th March. 1991 exempting the parts (other than parts containing thermionic valves transistors or similar semi-conductor devices or light emitting diodes or electronic micro circuits or capacitors other than paper capacitors) required for the manufacture of medical electronic equipment falling Chapter 85, Chapter 90 or Chapter 98 of the First Schedule to the Customs Tariff Act, 1975, when imported into India and proved to the satisfaction of the Assistant Collector of Customs to be so required for such manufacture from so much of auxiliary duty of customs leviable thereon.

(44) G.S.R. No. 140(E) dated the 14th March, 1991 exempting the parts falling within the First Schedule to the Customs Tariff Act, 1975 required for the purpose of intial setting up, or for the assembly or manufacture of any article specified in the Table aunexed thereto when imported proved to the into India and satisfaction of the Assistant Collectorof Custom to be so required for such setting up, assembly or manufacture, from so much of auxiliary duty of customs leviable thereon.

- (45) G.S.R. No. 141(E) dated the 14th March, 1991 exempting the copper wire bars. copper cathodes, copper wire rods, gold, silver and selenium, falling within Chapter 28, 71 or 74 of First Schedule to the Customs 1975 and produced Tariff Act, copper reverts, copper out of anodes or copper anode spent slime sent out of India for toll smelting or toll processing, when imported into India, from so much of the auxiliary duty of gustoms leviable thereon.
- (46) G.S.R. No. 153(E) dated the 19th March, 1991 superseding notification No. 237/87-Customs, dated the 16th June, 1987 and fully exempts raw materials and components for the manufacture in bond of specified ocean going vessels.
- (47) G.S.R. No. 154(E) dated the 19th March, 1991 amending notification No. 3|4|91-Customs, dated the 19th March, 1991.
- (48) G.S.R. No. 181(E) dated the 26th March, 1991 amending notification No. 33/91-Customs dated 19th March, 1991, so as to include sub-heading No. 8901.90 in Notification No. 33|91-Customs dated the 19th March, 1991.
- (49) G.S.R. No. 195(E) dated the 1st April, 1991 amending notification No. 35/90-Customs so as to restrict the import of low phosphorous coke at concessional rate of customs duty, only for manufacture of pig iron.
- (50) G.S.R. No. 259(E) dated the 3rd May, 1991 amending the notification No. 211/83-Customs. dated the 23rd July, 1983 dealing with exemption from import duty on capital goods, components etc. for repair of ocean going vessels by a ship repair unit so as to include the spares of capital goods and material handling

equipments in the scope of exemption.

[Placed in Library, See No. LT-114(a) for (22) to (50).]

Report and Accounts (1989-90) of the Delhi Financial Corporation and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): Madam, I lay on the Table a copy each (in English and Hindi) of the following papers:—

- (i) Twenty-third Annual Report and Accounts of the Delhi Financial Corporation for the year 1989-90, together with the Auditor's Report on the Accounts, under sub-section (3) of Section 38 of the State Financial Corporation Act, 1951.
- (ii) Audit Report on the Accounts of Delhi Financial Corporation for the year 1989-90, under sub-section
 (7) of Section 37 of the State Financial Corporations Act, 1951.
- (iii) Review by Government on the working of the Corporation.
- (iv) Statement giving reasons for the delay in laying the papers mentioned at (i) and (ii) above.

[Placed in Library, See No. LT-106|91)

- I. Report and Accounts (1989-90) of the Central Council for Research in Homoeopathy, New Delhi and related papers.
- II. Report and Accounts (1989-90) of International Institute for Population Sciences, Bombay and related papers.
- III. Report and Accounts (1989-90) of the All India Institute of Speech and Hearing, Mysore and related papers.
- IV. Statement regarding causes and remedial steps taken on Audit comments on the Accounts (1986-87) of the National Institute of Homoeopathy, Calcutta and related papers.